

**IN THE INCOME TAX APPELLATE TRIBUNAL “F” BENCH, MUMBAI  
BEFORE SHRI SHAMIM YAHYA, AM AND SHRI AMARJIT SINGH, JM**

आयकर अपील सं/ I.T.A. No.6860/Mum/2016  
(निर्धारण वर्ष / Assessment Year:2010-11)

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आयकर अपील सं/ I.T.A. No.6861/Mum/2016  
(निर्धारण वर्ष / Assessment Year:2011-12)

UTV Entertainment Television Ltd. (Now Disney Broadcasting (India) Ltd. 1 <sup>st</sup> Floor, Solitaire Corporate Park, Guru Hargovindji Marg, Chakala, Andheri Mumbai-400093.	<b>बनाम/</b> Vs.	ACIT-11(1) Aayakar Bhavan, Mumbai-400020.
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आयकर अपील सं/ I.T.A. No.5451/Mum/2017  
(निर्धारण वर्ष / Assessment Year:2012-13)

Disney Broadcasting (India) Ltd. 1 <sup>st</sup> Floor, Bldg No.14, Solitaire Corporate Park, Guru Hargovindji Marg, Chakala Andheri (E)-400093.	<b>बनाम/</b> Vs.	ACIT-16(1) Aayakar Bhavan, Maharashi Karve Road, Mumbai-400020.
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No. : AACCV4782D		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)

Assessee by:	Ms. Srilaita
Revenue by:	Ms. Usha Gaikwad (DR)

सुनवाई की तारीख / Date of Hearing: 31/05/2021

घोषणा की तारीख /Date of Pronouncement: 31/05/2021

**आदेश / ORDER**

**PER AMARJIT SINGH (JM):**

1. The assessee has moved petition seeking withdrawal of the appeals on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.



ITA. Nos. 6860 & 6861/M/2016  
ITA. No.5451/M/2017  
A.Ys. 2010-11, 2011-12 & 2012-13

2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeals are required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeals as withdrawn.
5. In the result, the appeals are dismissed as withdrawn. Pronounced in the open court today on the 31/05/2021

**Sd/-**

**(SHAMIM YAHYA)**

**लेखा सदस्य / ACCOUNTANT MEMBER**

मुंबई Mumbai; दिनांक Dated : 31/05/2021  
Vijay Pal Singh/Sr. PS

**Sd/-**

**(AMARJIT SINGH)**

**न्यायिक सदस्य/JUDICIAL MEMBER**

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त(अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,**

सत्यापित प्रति //True Copy//

**उप/सहायक पंजीकार / (Dy./Asstt. Registrar)**  
**आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai**



ITA. Nos. 6860 & 6861/M/2016  
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